

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 13/82-ALC4/2007 **MEETING DATE** : 31.07.2007

1	Case No.:31/30/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/87/050/00870/AM06/	RLA File :02/24/040/00154/AM06/	Lic.No/Date:0210082777 17.10.2005	Defer Date 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cascara Dry Extract (Powdered) under para 4.7 of HBP. The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 15.07.2005. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush form the appropriate level. Accordingly, the case was deferred for four weeks.			

2	Case No.:39/38/82-ALC1/2005	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/01028/AM06/	RLA File :03/95/040/01052/AM06/	Lic.No/Date:0310358437 06.12.2005	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower. Export Product: Cefadroxil Monohydrate from Pen G Route-----1Kg. Import items: 1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg			

2. Pyridine Hydrobromide-----0.320kg/kg

OR

Hydrobromic acid 48%-----0.375kg/kg

3. Hydrogen Peroxide 60%-----0.363kg/kg

4. Acetic Acid-----0.933kg/kg

5. Trimethyl chloro silane-----2.7027kg/kg

OR

5(a). Bis trimethyl silyl urea-----1.543kg/kg

5(b). Hexamethyl disilazane-----0.3284kg/kg

6. Trimethyl chloro silane-----0.2180kg/kg

7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg

Methyl/ethyl potassium dane salt

OR

7(a). D(-) para hydroxyl Phenyl glycine base----0.5402kg/kg

7(b). Methyl Aceto acetate-----0.4113kg/kg

7©. Methanol-----0.3370kg/kg

8. Dimethyl formamide-----2.051kg/kg

9. Toluene-----0.583kg/kg

10. Acetone-----1.1498kg/kg

11. Methylene chloride-----0.407kg/kg

12. Potassium carbonate-----0.2418kg/kg

13. Activated Carbon-----0.0839kg/kg

14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

3	Case No.:8/39/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/87/050/01083/AM06/	RLA File :22/24/040/00045/AM06/	Lic.No/Date:2210005064 12.12.2005	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP.				

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
- 5(b). Hexamethyl disilazane-----0.3284kg/kg
6. Trimethyl chloro silane-----0.2180kg/kg
7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
- Methyl/ethyl potassium dane salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base----0.5402kg/kg
- 7(b). Methyl Aceto acetate-----0.4113kg/kg
- 7©. Methanol-----0.3370kg/kg
8. Dimethyl formamide-----2.051kg/kg
9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg
13. Activated Carbon-----0.0839kg/kg
14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

4	Case No.:7/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/83/050/00639/AM06/	RLA File :03/95/040/01284/AM06/	Lic.No/Date:0310365479 01.02.2006	
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower. Export Product: Cefadroxil Monohydrate from Pen G Route-----1Kg. Import items: 1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg 2. Pyridine Hydrobromide-----0.320kg/kg OR - Hydrobromic acid 48%-----0.375kg/kg 3. Hydrogen Peroxide 60%-----0.363kg/kg 4. Acetic Acid-----0.933kg/kg 5. Trimethyl chloro silane-----2.7027kg/kg OR 5(a). Bis trimethyl silyl urea-----1.543kg/kg 5(b). Hexamethyl disilazane-----0.3284kg/kg 6. Trimethyl chloro silane-----0.2180kg/kg 7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg Methyl/etyl potassium dane salt OR 7(a). D(-) para hydroxyl Phenyl glycine base----0.5402kg/kg 7(b). Methyl Aceto acetate-----0.4113kg/kg 7©. Methanol-----0.3370kg/kg 8. Dimethyl formamide-----2.051kg/kg				

9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg
13. Activated Carbon-----0.0839kg/kg
14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

5	Case No.:2/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/87/050/00078/AM07/	RLA File :09/24/040/00014/AM07/	Lic.No/Date:0910026049 24.04.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil (Cefadroxil Monohydrate) under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from ADCA stage-----1Kg.

Import items:

1. 7-ADCA-----0.6430kg/kg
2. Acetone-----0.883kg/kg
3. Methylene chloride-----0.360kg/kg
4. D(-) para hydroxyl Phenyl glycine-----0.959kg/kg
Methyl/ethyl potassium dane salt

OR

- 4(a) D(-) para hydroxyl Phenyl glycine base-0.5402kg/kg
- 4(b) Methyl Aceto acetate-----0.4113kg/kg
- 4© Methanol-----0.3370kg/kg
5. Dimethyl formamide-----2.051kg/kg
6. Trimethyl chlorosilane-----0.2180kg/kg
7. Ethyl chloro formate-----0.357kg/kg
8. Potassium carbonate-----0.2418kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

6	Case No.:2/43/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/83/050/00875/AM07/	RLA File :09/24/040/00206/AM07/	Lic.No/Date:0910028138 07.11.2006	Defer Date: 11.09.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Mebeverine Hcl under para 4.7 of HBP.

The Committee decided to call for the complete set of application from RLA. The Committee also decided to defer the case for six weeks.

7	Case No.:37/36/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/83/050/00874/AM07/	RLA File :09/24/040/00307/AM07/	Lic.No/Date:0910028137 07.11.2006	Defer Date: 28.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Lamotrigine under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. Accordingly, the Committee decided to defer the case for four weeks.			

8	Case No.:13/47/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/87/050/00872/AM07/	RLA File :03/94/040/00989/AM07/	Lic.No/Date:0310414722 05.01.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Meloxicam under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/56/2007-PI-III dated 26.06.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower. Export product: Meloxicam-----1Kg. Import items: 1. 2-Amino-5-Methyl thiazole-----0.45kg/kg 2. Sodium saccharine-----Not required in the process (Not allowed) RLA concerned may take further necessary action as per the above decision of Norms Committee.			

9	Case No.:19/46/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/87/050/00916/AM07/	RLA File :03/94/040/00907/AM07/	Lic.No/Date:0310415130 09.01.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 2-Phenoxy Methane Sulphonilide under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower. Export product: 2-Phenoxy Methane Sulphonilide -----1Kg. Import items: 1. Phenol-----0.46kg/kg 2. Ortho Nitro Chlorobenzene-----0.77kg/kg 3. Potassium Hydroxide-----0.30kg/kg 4. Methane Sulphonyl chloride-----0.50kg/kg 5. Amonnia Anhydrous-----0.015kg/kg 6. M-Xylene-----0.21kg/kg RLA concerned may take further necessary action as per the above decision of Norms Committee.			

10	Case No.:20/46/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/87/050/00921/AM07/	RLA File :03/94/040/01049/AM07/	Lic.No/Date:0310415184 09.01.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ciprofloxacin Hydrochloride under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/41/2007-PI-III dated 16.04.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower.

Export product:

Ciprofloxacin hcl-----1Kg.

Import items:

1. 2-(2,4-dichloro-5-fluoro-benzoyl)-3-Cyclopropylamino-Acylic-Ethylester-----0.906kg/kg
2. Dimethyl carbonate-----Not required in the process (Not allowed)
3. Sodium Hydride-----Not required in the process (Not allowed)
4. Toluene-----0.77kg/kg
5. Demethyl formamide-----Not required in the process (Not allowed)
6. Acetic Acid-----Not required in the process (Not allowed)
7. Cycloropropyl amine-----Not required in the process (Not allowed)
8. Caustic Soda flakes-----0.515kg/kg
9. Piperazine-----0.407kg/kg
10. Butanol-----0.275kg/kg
11. Liq. Ammonia-----Not required in the process (Not allowed)
12. Methanol-----1.05kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

11	Case No.:5/9/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/01646/AM07/	RLA File :05/24/040/00937/AM07/	Lic.No/Date:0510199268 09.02.2007	Defer Date:11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 3,4 Dihydroxy-4-Oxo-6Acetoxy-7methoxyquinazole under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

12	Case No.:4/9/82-ALC4/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status: Case Deferred
	HQ File :01/82/050/01644/AM07/	RLA File :03/94/040/01206/AM07/	Lic.No/Date:0310419586 14.02.2007	Defer Date:11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Losartan Potassium USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

13	Case No.:4/3/83-ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/83/050/01267/AM07/	RLA File :03/95/040/01424/AM07/	Lic.No/Date:0310420407 21.02.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

14	Case No.:4/13/82-ALC4/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Transferred
	HQ File :01/82/050/01696/AM07/	RLA File :02/24/040/00335/AM07/	Lic.No/Date:0210098473 23.02.2007	
	Decision : The Committee decided to transfer the case to DES-V as the export product pertains to Textile Sector.			

15	Case No.:6/9/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/01728/AM07/	RLA File :09/24/040/00488/AM07/	Lic.No/Date:0910029504 01.03.2007	Defer Date:11.09.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefdinir under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.

16	Case No.:7/9/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/01730/AM07/	RLA File :03/94/040/01369/AM07/	Lic.No/Date:0310421609 01.03.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Rangtetra Bolus 600MG under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

17	Case No.:5/13/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Transferred
	HQ File :01/82/050/01744/AM07/	RLA File :05/24/040/00986/AM07/	Lic.No/Date:0510200399 05.03.2007	
	Decision : The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.			

18	Case No.:25/9/82-ALC4/2007	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/00007/AM08/	RLA File :22/24/040/00298/AM07/	Lic.No/Date:2210006559 07.03.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2006-PI-III dated 31.07.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower;

Export product:

Cefpodoxime Proxetil (Off white to pale yellow powder---1Kg.

Import items:

1. 7 ACA-----1.25kg/kg
2. Sulfolane-----3.70kg/kg
3. Boron Trifluride-----1.54kg/kg
4. Methanol-----1.00kg/kg
5. Methylene chloride-----1.50kg/kg
6. Triethylamine-----5.62kg/kg
7. Tetrahydrofuran-----2.10kg/kg
8. S-2 Benzothiazolyl-2-amino-2-(methoxyimino)
-4-tiazolyl acetate-----1.25kg/kg
9. Chloroethyl isopropyl carbonate-----0.558kg/kg
- 10.Sodium iodide-----0.756kg/kg
- 11.18-crown-6-ether-----0.030kg/kg
- 12.Ethyl acetate-----1.00kg/kg
- 13.Sulphuric acid-----Not an importable item
- 14.Cyclohexane-----1.00kg/kg
- 15.Acetone-----1.00kg/kg
- 16.1,8-diazabicyclo [5.4.0]-undec-7-ene-----0.364kg/kg
- 17.Dimethyl acetamide-----1.50kg/kg
- 18.Eno carbon-----0.100kg/kg
- 19.Toluene-----1.00kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

19	Case No.:45/9/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Approved
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HQ File :01/82/050/01781/AM07/

RLA File :03/95/040/01384/AM07/

Lic.No/Date:0310422503
09.03.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
 - 5(b). Hexamethyl disilazane-----0.3284kg/kg
 6. Trimethyl chloro silane-----0.2180kg/kg
 7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
- Methyl/etyl potassium dane salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base----0.5402kg/kg
- 7(b). Methyl Aceto acetate-----0.4113kg/kg
- 7©. Methanol-----0.3370kg/kg
8. Dimethyl formamide-----2.051kg/kg
9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg

13. Activated Carbon-----0.0839kg/kg

14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

20	Case No.:7/7/83-ALC1/2007	Party Name:OM SHREE PHARMACHEM PVT.LTD.	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/83/050/01378/AM07/	RLA File :03/95/040/01605/AM07/	Lic.No/Date:0310424623 27.03.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

21	Case No.:26/9/82-ALC4/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00010/AM08/	RLA File :09/24/040/00555/AM07/	Lic.No/Date:0910029933 10.04.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 2-Chloro methyl-3-4-(2,2,2-trifluoro ethoxy)pyridine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

22	Case No.:6/13/82-ALC4/2007	Party Name:MEDREICH LIMITED	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00022/AM08/	RLA File :07/24/040/00072/AM08/	Lic.No/Date:0710051478 01.05.2007	Defer Date: 11.09.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Doxycycline under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.

23	Case No.:1/13/82-ALC4/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00023/AM08/	RLA File :07/24/040/00066/AM08/	Lic.No/Date:0710051485 03.05.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Gemcitabine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

24	Case No.:7/13/82-ALC4/2007	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/00024/AM08/	RLA File :07/24/040/00062/AM08/	Lic.No/Date:0710051492 03.05.2007	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefuroxime 750Mg Inj USP under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/266/2006-PI-III dated 24.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Cefuroxime 750mg Injection USP, each vial containing Cefuroxime sodium USP equivalent to Cefuroxime 750mg. 10ml vial Item of import: Cefuroxime Sodium sterile-----817.50mg/vial RLA concerned may take further necessary action as per the above decision of Norms Committee.			

25	Case No.:29/9/82-ALC4/2007	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00039/AM08/	RLA File :05/24/040/01075/AM07/	Lic.No/Date:0510203751 16.05.2007	Defer Date: 28.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Camptothecin under para 4.7 of HBP. The Committee observed that this case is pending for a long period for want of comments of Department of Ayush. The Advance licence was issued on 16.05.2007. The Committee, therefore, decided to remind Department of Ayush through D.O. letter to the Jt. Secretary, Department of Ayush form the appropriate level. Accordingly, the case was deferred for four weeks.			

26	Case No.:8/13/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00038/AM08/	RLA File :34/24/040/00028/AM08/	Lic.No/Date:3410018760 17.05.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Clarithromycin under para 4.7 of HBP. The Committee decided to call for the complete specification of the export product and import item No.1 from the firm. The Committee also decided to defer the case for six weeks.			

27	Case No.:31/9/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00042/AM08/	RLA File :34/24/040/00031/AM08/	Lic.No/Date:3410018811 21.05.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cefepime under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

28	Case No.:32/9/82-ALC4/2007	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00043/AM08/	RLA File :05/24/040/00093/AM08/	Lic.No/Date:0510203946 22.05.2007	Defer Date: 28.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Yohimbine Hcl under para 4.7 of HBP. The representative of DC(SSI) present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. Accordingly, the Committee decided to defer the case for four weeks.			

29	Case No.:36/9/82-ALC4/2007	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/00058/AM08/	RLA File :03/95/040/00142/AM08/	Lic.No/Date:0310430925 29.05.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Vicks Vaporub under para 4.7 of HBP.

The Committee in light of written comments forwarded by DC(SSl) vide their U.O. No.5(9)/2005-chem. Dated 13.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Vicks Vaporub in packs 5gms. Flates

Vicks Vaporub in packs 10gms. Flates

Vicks Vaporub in packs 25gms. Jar

Vicks Vaporub in packs 50gms. Jar

Vicks Vaporub in packs 100gms. Jar

(except for Australia & New Zealand)

Total quantity 4,65,996kg.

Import items;

1. Camphor USP-----24,977kg

2. Eucalyptus Oil-----6,321kg

3. Nutmeg Oil-----3,280kg

4. Turpentine Oil-----22,245kg

5. Cedar Leaf Oil-----2,091kg

6. White Petrolatum (White Soft ---3,83,485kg
Paraffin)

7. Thymol-----428kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

30	Case No.:37/9/82-ALC4/2007	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82- ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/00059/AM08/	RLA File :03/95/040/00075/AM08/	Lic.No/Date:0310430926 29.05.2007	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Vicks Vaporub under para 4.7 of HBP.

The Committee in light of written comments forwarded by DC(SS1) vide their U.O. No.5(9)/2005-chem. Dated 13.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Vicks Vaporub in packs 50gms. Jar

Vicks Vaporub in packs 100gms. Jar Total quantity 38,844Kg.
(except for Australia & New Zealand)

Import items;

1. DL-Camphor -----2082kg
2. Eucalyptus Oil-----527kg
3. Nutmeg Oil-----272kg
4. Turpentine Oil-----1853kg
5. Cedar Leaf Oil-----171kg
6. White Petrolatum (White Soft ---32,897kg
Paraffin)
7. Thymol-----36kg
8. 50 gms. Labels-----692539Nos.
9. 100 gms. Labels-----49,939 Nos.
10. Direction folders-----7,42,478Nos.

RLA concerned may take further necessary action as per the above decision of Norms Committee.

31	Case No.:38/9/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00061/AM08/	RLA File :34/24/040/00039/AM08/	Lic.No/Date:3410018874 01.06.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Clarithromycin USP under para 4.7 of HBP. The Committee decided to call for the complete specification of import items No.1 and export product from the firm. The Committee also decided to defer the case for six weeks.			

32	Case No.:39/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00065/AM08/	RLA File :03/95/040/00157/AM08/	Lic.No/Date:0310431490 04.06.2007	Defer Date: 28.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Flu Strength Hot Lemon Powders 5GM Sachet under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. Accordingly, the Committee decided to defer the case for four weeks.			

33	Case No.:40/9/82-ALC4/2007	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00066/AM08/	RLA File :03/95/040/00161/AM08/	Lic.No/Date:0310431494 04.06.2007	Defer Date: 28.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Hot Lemon Cold Relief Powders under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. Accordingly, the Committee decided to defer the case for four weeks.			

34	Case No.:2/13/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Approved
	HQ File :01/82/050/00080/AM08/	RLA File :03/94/040/00279/AM08/	Lic.No/Date:0310433125 19.06.2007	

Decision : The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product GCS Max Powder under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/49/2005-PI-III dated 21.11.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.

Export Product:

GCS Max Powder (Pack size 500gm)

Import items:

1. Glucosamine hcl-----0.275kg/pack of 500gm.
2. Sodium chondroitin sulphate-----0.09kg/pack of 500gm.
3. Manganese-----0.00122kg/pack of 500gm.
4. Ascorbic acid-----0.0159kg/pack of 500gm.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

35	Case No.:3/13/82-ALC4/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00109/AM08/	RLA File :07/24/040/00251/AM08/	Lic.No/Date:0710052404 10.07.2007	Defer Date: 11.09.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Gemcitabine Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. Accordingly, the Committee decided to defer the case for six weeks.			

36	Case No.:9/13/82-ALC4/2007	Party Name:FDC LTD.,	Meet No/Date:13/82-ALC4/2007 31.07.2007	Status:Case Deferred
	HQ File :01/82/050/00110/AM08/	RLA File :03/94/040/01489/AM07/	Lic.No/Date:0310435952 12.07.2007	Defer Date: 11.09.2007

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Chloramphenical Eye Drops 0.5%W/V 10ml under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for sixweeks. Accordingly, the Committee decided to defer the case for six weeks.

Date:31.07.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer

Minutes of the Norms Committee Meeting No.13/08 held on 31.07.2007 under the Chairmanship of Shri Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No.12/08 held on 27.07.2007 for confirmation and confirmed and adopted the same.

The Committee considered each case as per agenda.

Case No.A-350	M/S Dr. Reddy's Lab. Ltd
NC Meeting No.13/08	F.No.01/82/162/245/AM'08
Meeting Date 31.07.2007	RLA F.No.09/24/40/18/AM'08
Advance Licence No.0910030194 Dated 07.05.2007	

The Committee considered the case as per agenda for ratification of norms for the export product Bendrodluazide Tablets BP 2.5 mg and 5mg under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for six weeks. The Committee, accordingly, deferred the case for six weeks.

Case No.A-351	M/S DSM Anti-Infective India Ltd.
NC Meeting No.13/08	F.No.01/83/50/113/AM'08
Meeting Date 31.07.2007	RLA F.No.22/21/40/289/AM07
Advance Licence No.2210006425 Dated 24.01.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Trihydrate (Pen-G Route) under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-352	M/S Dhanuka Laboratories Ltd
NC Meeting No.13/08	F.No.01/83/50/13/AM'08
Meeting Date 31.07.2007	RLA F.No.05/24/40/965/AM07
Advance Licence No.0510202576 Dated 17.04.2007	
The Committee considered the case as per agenda for ratification of norms for the export product 7 AVCA (7 Amino-3-vinyl-cephalosporanic acid) under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/18/2007-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: 7 AVCA (7 Amino-3-vinyl-cephalosporanic acid-----1kg Import items: 1. 7-Phenylacetamideo-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)-----2.672kg/kg 2. Methylene Chloride-----8.29kg/kg 3. Sodium Iodide-----0.828kg/kg	

4. N-Butyl Acetate-----4.06kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-353	M/S Ranbaxy Laboratories Ltd
NC Meeting No.13/08	F.No.01/82/50/1279/AM'07
Meeting Date 31.07.2007	RLA F.No.05/24/40/975/AM07
Advance Licence No.0510200110 Dated 27.02.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Ramipril under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in his Department and he sought deferment for six weeks. The Committee, accordingly, deferred the case for six weeks.	

Case No.A-354	M/S Ranbaxy Laboratories Ltd.
Meeting No.13/08	File No.01/82/50/1280/AM'07/DES-III
Date: 31.07.2007	RLA F.No.05/24/40/964/AM'07
Advance licence No.0510200111 Dated 27.02.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Lisinopril Tablets 5Mg, 10mg and 20mg under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

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CASE NO. A-355	M/S R.L. Fine Chem
M. No. 13/08	F.NO. 01/82/50/319/AM08
DATED 31.7.2007	RLA NO.07/24/40/109/AM08
Advance Licence No.0710051658 Dated 15.05.2007	
The Committee considered this case as per agenda for ratification of Norms for the Export Product Lorazepam under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/49/2006-PI-III dated 31.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Lorazepam-----1Kg. Import item: 2 Amino-2,5 dichloro benzophenone-----1.60Kg./Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

Case No.A-356	M/S RA Chem Pharma Ltd.
Meeting No.13/08	File No.01/82/50/1149/AM'07/DES-III
Date: 31.07.2007	RLA F.No.09/24/40/432/AM'07
Advance licence No.0910029095 Dated 19.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Mebeverine Hcl under para 4.7 of HBP. The Committee decided to forward the copy of application to the Technical Authority for their comments. Accordingly, the case was deferred for six weeks.	

Case No.A-357	M/S XL Laboratories Pvt. Ltd
Meeting No.13/08	File No.01/82/50/1151/AM'07/DES-III
Date: 31.07.2007	RLA F.No.05/24/40/785/AM'07
Advance licence No.0510198209 Dated 22.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Evirose Capsules under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-358	M/S XL Laboratories Pvt. Ltd
Meeting No.13/08	File No.01/82/50/933/AM'07/DES-III
Date: 31.07.2007	RLA F.No.05/24/40/679/AM'07
Advance licence No.0510194717 Dated 20.11.2006	
The Committee considered the case as per agenda for ratification of Norms for the export product Cipfast-500 Tablets under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

Case No.A-359	M/S Wockhardt Ltd
Meeting No.13/08	File No.01/82/50/1201/AM'07/DES-III
Date: 31.07.2007	RLA F.No.03/95/40/1293/am07
Advance licence No.0310417135 Dated 24.01.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Vitamin B12 (Cyanocobalamin) USP Micronised under para 4.7 of HBP.	

The Committee in light of earlier decision of Norms Committee in its 21/83-ALC-I/2006 meeting held on 30.08.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Vitamin B12 (Cyanocobalamin) USP Micronised-----1Kg.

As per particle size

A) Minimum 80% Less than 125 Microns

B) Minimum 98% Less than 150 Microns

Import item:

Vitamin B12 (Cyanocobalamin)-----1.01Kg/Kg

As per particle size

A) Not more than 66% less than 125 Microns

B) Not more than 77% less than 150 Microns

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-360	M/S Om Shree Pharmachem Ltd
Meeting No.13/08	File No.01/82/50/82/AM'08/DES-III
Date: 31.07.2007	RLA F.No.03/95/40/230/AM08
Advance licence No.0310432141 Dated 08.06.2007	
The Committee considered the case as per agenda for ratification of Norms for the export product Oso Sorbide-5 Monohydrate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

Case No.A-361	M/S Lupin Ltd
Meeting No.13/08	File No.01/83/50/456/AM'08/DES-III
Date: 31.07.2007	RLA F.No.03/95/40/187/AM'08
Advance licence No.0310431079	

Dated 30.05.2007

The Committee considered the case as per agenda for ratification of Norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.

CASE NO. A-362	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/427/AM08
DATED 31.7.2007	RLA NO.03/94/40/1401/AM07
	ADV. LIC.NO. 0310430871 DT. 29.05.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CEFADROXIL BP/USP/EP under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
- 5(b). Hexamethyl disilazane-----0.3284kg/kg
6. Trimethyl chloro silane-----0.2180kg/kg

7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
Methyl/etyl potassium dane salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base-----0.5402kg/kg
7(b). Methyl Aceto acetate-----0.4113kg/kg
7©. Methanol-----0.3370kg/kg
8. Dimethyl formamide-----2.051kg/kg
9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg
13. Activated Carbon-----0.0839kg/kg
14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

CASE NO. A- 363	M/S NICHOLAS PIRAMAL INDIA LTD
M. No. 13/08	F.NO. 01/83/50/370/AM08
DATED 31.7.2007	RLA NO.03/95/40/1389/AM07
	ADV. LIC.NO. 0310430066 DT. 21.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CONCEPT QUICK UNIT DOSE SOLUTION(99247X) under para 4.7 of HBP. The Committee noted that Department of Bio-technology have called for some information from the firm vide their letter No.BT/IL/05/228/2006-PID dated 26.07.2007. The Committee, therefore, decided to remind the firm to furnish the information as called for by DBT. The case was accordingly deferred for four weeks.	

CASE NO. A- 364	M/S NICHOLAS PIRAMAL INDIA LTD
M. No. 13/08	F.NO. 01/83/50/369/AM08
DATED 31.7.2007	RLA NO.03/95/40/1471/AM07
	ADV. LIC.NO. 0310430058 DT. 21.05.2007
The Committee considered this case as per agenda for ratification of	

Norms for the Export Product ULTRAZYME TABLETS (7458X) under para 4.7 of HBP.

The Department of Bio-technology vide their letter No.BT/IL/05/228/2006-PID dated 26.07.2007 informed the Committee that the export product is a chemical product. The Committee, therefore, decided to transfer the case to DES-IV Section for necessary action.

CASE NO. A- 365	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/347/AM08
DATED 31.7.2007	RLA NO.03/94/40/1432/AM07
	ADV. LIC.NO. 0310429683 DT. 17.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product IMMOBILISED PENCILLIN –GAMIDASE(ENZYME) under para 4.7 of HBP. The Committee in light of written comments of Deptt. Of Bio-technology vide their letter No.BT/IL/05/176/2004/PID dated 26.07.2007 decided to ratify the norms of the export product under para 4.7 of HBP at 0% wastage level. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A- 366	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/347/AM08
DATED 31.7.2007	RLA NO.03/94/40/1432/AM07
	ADV. LIC.NO. 0310429683 DT. 17.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product IMMOBILISED PENCILLIN GAMIDASE (ENZYME) under para 4.7 of HBP. The Committee in light of written comments of Deptt. Of Bio-technology vide their letter No.BT/IL/05/176/2004/PID dated 26.07.2007 decided to ratify the norms of the export product under para 4.7 of HBP at 0% wastage level. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A- 367	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/338/AM08
DATED 31.7.2007	RLA NO.03/94/40/1095/AM07
	ADV. LIC.NO. 0310429585 DT. 16.05.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CEFADROXIL under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
- 5(b). Hexamethyl disilazane-----0.3284kg/kg
6. Trimethyl chloro silane-----0.2180kg/kg
7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
- Methyl/ethyl potassium dane salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base-----0.5402kg/kg
- 7(b). Methyl Aceto acetate-----0.4113kg/kg

- 7©. Methanol-----0.3370kg/kg
 8. Dimethyl formamide-----2.051kg/kg
 9. Toluene-----0.583kg/kg
 10. Acetone-----1.1498kg/kg
 11. Methylene chloride-----0.407kg/kg
 12. Potassium carbonate-----0.2418kg/kg
 13. Activated Carbon-----0.0839kg/kg
 14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

CASE NO. A- 368	M/S MOREPEN LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/239/AM08
DATED 31.7.2007	RLA NO.05/24/40/80/AM07
	ADV. LIC.NO. 0510203207 DT. 3.5.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product MONTELUKAST SODIUM MIN ASSAY 97% under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 369	M/S IPCA LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/27/AM08
DATED 31.7.2007	RLA NO.03/94/40/1455/AM07
	ADV. LIC.NO. 0310425418 DT. 2.04.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product 6-METHOXY -2-NAPHTHALDEHYDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he	

sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.

CASE NO. A- 370	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/358/AM08
DATED 31.7.2007	RLA NO.03/94/40/1402/AM07
	ADV. LIC.NO. 0310429785 DT. 17.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CEFADROXIL BP/USP/EP under para 4.7 of HBP. The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower. Export Product: Cefadroxil Monohydrate from Pen G Route-----1Kg. Import items: 1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg 2. Pyridine Hydrobromide-----0.320kg/kg OR Hydrobromic acid 48%-----0.375kg/kg 3. Hydrogen Peroxide 60%-----0.363kg/kg 4. Acetic Acid-----0.933kg/kg 5. Trimethyl chloro silane-----2.7027kg/kg OR 5(a). Bis trimethyl silyl urea-----1.543kg/kg 5(b). Hexamethyl disilazane-----0.3284kg/kg 6. Trimethyl chloro silane-----0.2180kg/kg 7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg Methyl/etyl potassium dane salt OR 7(a). D(-) para hydroxyl Phenyl glycine base-----0.5402kg/kg 7(b). Methyl Aceto acetate-----0.4113kg/kg	

- 7©. Methanol-----0.3370kg/kg
 8. Dimethyl formamide-----2.051kg/kg
 9. Toluene-----0.583kg/kg
 10. Acetone-----1.1498kg/kg
 11. Methylene chloride-----0.407kg/kg
 12. Potassium carbonate-----0.2418kg/kg
 13. Activated Carbon-----0.0839kg/kg
 14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

CASE NO. A- 371	M/S KDL BIOTECH LTD
M. No. 13/08	F.NO. 01/83/50/357/AM08
DATED 31.7.2007	RLA NO.03/94/40/1400/AM07
	ADV. LIC.NO. 0310429783 DT. 17.05.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CEFADROXIL BP/USP/EP under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
5(b). Hexamethyl disilazane-----0.3284kg/kg
6. Trimethyl chloro silane-----0.2180kg/kg
7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
Methyl/ethyl potassium salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base-----0.5402kg/kg
7(b). Methyl Aceto acetate-----0.4113kg/kg
7©. Methanol-----0.3370kg/kg
8. Dimethyl formamide-----2.051kg/kg
9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg
13. Activated Carbon-----0.0839kg/kg
14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

CASE NO. A- 372	M/S INTAS PHARMA LTD
M. No. 13/08	F.NO. 01/82/50/168/AM08
DATED 31.7.2007	RLA NO.08/24/40/69/AM08
	ADV. LIC.NO. 0810065436 DT. 18.6.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product GEMCITABINE FOR INJECTION USP 200MG/MLYOPHILIZED 200MG/VIALS (10 ML VIAL,50MLVIAL 100MLVIAL) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for two weeks. Accordingly, it was decided to defer the case for two weeks.	

CASE NO. A- 373	M/S IPCA LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/584/AM08
DATED 31.7.2007	RLA NO.03/94/40/192/AM08
	ADV. LIC.NO. 0310332927 DT. 7.6.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product TESTOSTERONE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 374	M/S IPCA LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/589/AM08
DATED 31.7.2007	RLA NO.03/94/40/248/AM08
	ADV. LIC.NO. 0310432927 DT. 18.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product TESTOSTERONE PROPIONATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

CASE NO. A- 375	M/S IPCA LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/587/AM08
DATED 31.7.2007	RLA NO.03/94/40/214/AM08
	ADV. LIC.NO. 0310432925 DT. 18.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product TRIAMCINOLONE BASE BP under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 31.07.2007 decided to fix norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.	

Export product:
Triamcinolone Base-----1Kg.

Import item:
9 Beta, 11 Beta-Epoxy-16 Alpha,17
Alpha, 21-Trihydroxypregna-1,
4-Diene-320-Dione(5 TR)-----1.05Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 376	M/S IPCA LABORATORIES LTD
M. No. 13/08	F.NO. 01/83/50/590/AM08
DATED 31.7.2007	RLA NO.03/94/40/243/AM08
	ADV. LIC.NO. 0310432929 DT. 18.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product NORETHISTERONE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 377	M/S INVENTIS DRUG DELIVERY SYSTEMS
M. No. 13/08	F.NO. 01/83/50/81/AM08
DATED 31.7.2007	RLA NO.09/24/40/542/AM07
	ADV. LIC.NO. 0910029930 DT. 10.04.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ORLISTAT PELLETS 50% under para 4.7 of HBP. The Committee in light of the comments of the representative of PI Division decided to fix I/O Norms for the export product with 1% wastage for the purpose of para 4.7 of HBP only as under:- Export product Orlistat Pellets Purity of 50%-----1kg Import items Orlistat Powder Purity not less than 96%-----0.505kg/kg	

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 378	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/83/50/730/AM08
DATED 31.7.2007	RLA NO.03/95/40/206/AM08
	ADV. LIC.NO. 0310432614 DT. 14.06.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product CEFDINIR under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/46/2007-PI-III dated 31.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Sl.No.	Description of Export Product	Quantity
1.	Cefdinir Monohydrate	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	GCLE	2.44kg/kg
2.	ATH/EHATA	1.097kg/kg
3.	Trifluoro acetic acid	0.050kg/kg
4.	EDTA	0.005kg/kg
5.	Formaldehyde	2.74kg/kf
6.	Triethylamine	1.16kg/kg
7.	Activated Carbon	0.100kg/kg
8.	Ammonia	2.45kg/kg
9.	Caustic Soda	0.574kg/kg
10.	Phosphorus Oxychloride	0.72kg/kg
11.	Pyridine	0.37kg/kg
12.	Diethylamine	0.95kg/kg
13.	Phosphorus Pentachloride	1.35kg/kg
14.	Sodium Carbonate	0.404kg/kg
15.	Sodium thiosulphate	0.12kg/kg
16.	Acetone	0.66kg/kg
17.	Acetonitrile	0.69kg/kg

18.	Cyclohexane	1.34kg/kg
19.	Methyl ethyl ketone	2.82kg/kg
20.	Methylene chloride	20.17kg/kg
21.	Toluene	4.26kg/kg
22.	DMF	0.61kg/kg
23.	Ethyl acetate	2.93kg/kg
24.	Methanol	4.36kg/kg
25.	Triphenylphosphine	2.429kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 379	M/S NESTOR PHARMACEUTICAL LTD
M. No. 13/08	F.NO. 01/83/50/496/AM05
DATED 31.7.2007	RLA NO.05/24/40/126/AM05
	ADV. LIC.NO. 0510128517 DT. 10.06.2004
The Committee considered this case as per agenda for ratification of Norms for the Export Product AMPICILLIN AND CLOXACILLIN CAPSULES under para 4.7 of HBP. The Committee decided to call for the main file from DES-IV Section. The committee also decided to call for full correspondence of this licence from the office of Jt. DGFT, CLA, New Delhi. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 380	M/S CADILA PHARMACEUTICALS LTD
M. No. 13/08	F.NO. 01/83/50/530/AM08
DATED 31.7.2007	RLA NO.08/24/40/66/AM08
	ADV. LIC.NO. 0810065423 DT. 15.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product METHSCOPOLAMINE TANNATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

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CASE NO. A- 381	M/S AVIGNON EXIM PVT.LTD
M. No. 13/08	F.NO. 01/87/50/1102/AM07
DATED 31.7.2007	RLA NO.03/94/40/1374/AM07
	ADV. LIC.NO. 0310422847 DT. 13.03.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product NIACINAMIDE BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 382	M/S ALCON BIOSCIENCES LTD
M. No. 13/08	F.NO. 01/87/50/1143/AM07
DATED 31.7.2007	RLA NO.03/94/40/1033/AM07
	ADV. LIC.NO. 0310424170 DT. 23.3.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ALENDRONATE SODIUM under para 4.7 of HBP. The Committee in light of the decision taken by Norms Committee in its 19/87-ALC-I/2006 meeting held on 09.08.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Alendronate Sodium-----1Kg. Import item: 4-Amino Butyric Acid-----0.53kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A- 383	M/S AUROBINDO PHARMA LTD
M. No. 13/08	F.NO. 01/83/50/208/AM08
DATED 31.7.2007	RLA NO.09/24/40/22/AM08
	ADV. LIC.NO. 0910030110 DT. 27.4.2007
The Committee considered this case as per agenda for ratification of	

Norms for the Export Product CEFADROXIL MONOHYDRATE under para 4.7 of HBP.

The Committee in light of Report forwarded by PI Division vide their U.O.35011/165/2006/PI-III dated 30.07.2007 decided to ratify the norms as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefadroxil Monohydrate from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1st Crystal-----2.34BOU/Kg
2. Pyridine Hydrobromide-----0.320kg/kg

OR

- Hydrobromic acid 48%-----0.375kg/kg
3. Hydrogen Peroxide 60%-----0.363kg/kg
4. Acetic Acid-----0.933kg/kg
5. Trimethyl chloro silane-----2.7027kg/kg

OR

- 5(a). Bis trimethyl silyl urea-----1.543kg/kg
- 5(b). Hexamethyl disilazane-----0.3284kg/kg
6. Trimethyl chloro silane-----0.2180kg/kg
7. D(-)para hydroxy Phenyl glycine-----0.959kg/kg
- Methyl/ethyl potassium dane salt

OR

- 7(a). D(-) para hydroxyl Phenyl glycine base-----0.5402kg/kg
- 7(b). Methyl Aceto acetate-----0.4113kg/kg
- 7©. Methanol-----0.3370kg/kg
8. Dimethyl formamide-----2.051kg/kg
9. Toluene-----0.583kg/kg
10. Acetone-----1.1498kg/kg
11. Methylene chloride-----0.407kg/kg
12. Potassium carbonate-----0.2418kg/kg
13. Activated Carbon-----0.0839kg/kg
14. Ethyl Chloro formate-----0.357kg/kg

RLA concerned may take further necessary action as per the above decision of Norms Committee.

CASE NO. A- 384	M/S ASTRIX LABORATOREIS LTD
M. No. 13/08	F.NO. 01/83/50/266/AM08
DATED 31.7.2007	RLA NO.09/24/40/502/AM07
	ADV. LIC.NO. 0910030196 DT. 7.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product STAVUDINE under para 4.7 of HBP. The Committee decided to forward the copy of application to the Technical Authority for their comments. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 385	M/S AUROBINDO PHARMA LTD
M. No. 13/08	F.NO. 01/83/50/209/AM08
DATED 31.7.2007	RLA NO.09/24/40/558/AM07
	ADV. LIC.NO. 0910030111 DT. 27.4.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CLOXACILLIN SODIUM FROM (6-APA ROUTE) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR	

- 3.a) O-chloro Benzaldehyde-----0.5034kg
- 3.b) Hydroxyl Amine Sulphate-----0.3192kg
- 3.c) Methyl Acetoacetate-----0.410kg
- 3.d) Chloroform-----0.270kg
- 3.e) Methylene chloride-----0.0542kg
4. Methylene chloride/Ethyl Acetate-----0.620kg
5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 386	M/S CHEMTECH INTERMEDIATES LTD
M. No. 13/08	F.NO. 01/83/50/544/AM08
DATED 31.7.2007	RLA NO.34/24/40/33/AM08
	ADV. LIC.NO. 3410018992 DT. 18.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product POTASSIUM PHENYL ACETATE -64% under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A- 387	M/S AUROBINDO PHARMA LTD
M. No. 13/08	F.NO. 01/83/50/117/AM08
DATED 31.7.2007	RLA NO.09/24/40/535/AM07
	ADV. LIC.NO. 0910030005 DT. 17.04.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product PAROXETINE HYDROCHLORIDE HEMIHYDRATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 388	M/S AUROBINDO PHARMA LTD
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M. No.	13/08	F.NO.	01/87/50/1136/AM07
DATED	31.7.2007	RLA NO.	09/24/40/533/AM07
		ADV. LIC.NO.	0910029747 DT. 23.3.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product MICA ESTER (MICA THIOESTER) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.			

CASE NO. A- 389	M/S AUROBINDO PHARMA LTD
M. No. 13/08	F.NO. 01/87/50/889/AM07
DATED 31.7.2007	RLA NO.09/24/40/155/AM07
	ADV. LIC.NO. 0910029010 DT. 12.01.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ATORVASTATIN DPROTECTED under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 390	M/S AUROBINDO PHARMA LTD
M. No. 13/08	F.NO. 01/87/50/986/AM07
DATED 31.7.2007	RLA NO.09/24/40/302/AM07
	ADV. LIC.NO. 0910029299 DT. 12.02.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product STAVUDINE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A-391	M/S CADILA HEALTHCARE LTD
M. No. 13/08	F.NO. 01/82/50/101/AM08
DATED 31.7.2007	RLA NO.08/24/40/174/AM02
	ADV. LIC.NO. 0810014354 DT. 7.11.2001
The Committee considered this case as per agenda for ratification of Norms for the Export Product PHENYLEPHERINE TANNATE under para 4.7 of HBP. The Committee observed that the Jt. DGFT, Ahmedabad has forwarded a copy of the application of the firm togetherwith a copy of Advance Licence No.0810014354 dated 07.11.01 issued under para 4.7 of HB of Procedure. On perusal of the application, it is seen that the same is incomplete since Technical details, Chemical reaction, percentage yield etc. as per Annexure is not enclosed with the application. It was decided to call for the same from the firm. It was also decided to send a D.O. letter to Jt. DGFT, Ahmedabad at DG level calling for the reasons of delay in forwarding the application of the firm in the month of April, 2007, whereas the Advance licence in question has been issued on 07.11.2001. The case stands deferred for re-listing after four weeks.	

CASE NO. A- 392	M/S AARTI DRUGS LTD						
M. No. 13/08	F.NO. 01/82/50/153/AM08						
DATED 31.7.2007	RLA NO.03/94/40/1222/AM07						
	ADV. LIC.NO. 0310427326 DT. 19.04.2007						
The Committee considered this case as per agenda for ratification of Norms for the Export Product ACRYLATE (METHYL-3-CYCLOPROPYL AMINO 2-(2,4-DICHLORO-5-FLURO BENZYL ACRYLATE) under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: <table border="1"><tr><th>Sl.No.</th><th>Description of Export Product</th><th>Quantity</th></tr><tr><td>1.</td><td>Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)</td><td>1Kg.</td></tr></table>		Sl.No.	Description of Export Product	Quantity	1.	Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1Kg.
Sl.No.	Description of Export Product	Quantity					
1.	Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1Kg.					

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	2,4 Dichloro-5-fluoro acetophenone	0.765kg/kg
2.	Di-methyl carbonate	0.726kg/kg
3.	Sodium hydride	0.258kg/kg
4.	Toluene	1.10kg/kg
5.	Dimethyl formamide	0.396kg/kg
6.	Acetic Acid	0.264kg/kg
7.	Cyclopropylamine	0.180kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 393	M/S AARTI DRUGS LTD
M. No. 13/08	F.NO. 01/82/50/186/AM08
DATED 31.7.2007	RLA NO.03/94/40/45/AM08
	ADV. LIC.NO. 0310427814 DT. 25.4.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product TICLOPIDINE HYDROCHLORIDE under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Sl.No.	Description of Export Product	Quantity
1.	Ticlopidine Hcl	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Thiophene-2-ethanol	0.72kg/kg
2.	Toluene	1.61kg/kg
3.	Tri ethyl amine	0.25kg/kg
4.	Benzene Sulphonyl chloride	0.99kg/kg
5.	Sodium hydroxide flakes	0.747kg/kg
6.	Ortho chloro benzyl amine	0.80kg/kg

7.	Acetone	0.22kg/kg
8.	IPA	0.85kg/kg
9.	Methanol	0.90kg/kg
10.	Paraformaldehyde	0.300kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-394	M/S AARTI DRUGS LTD
M. No. 13/08	F.NO. 01/82/50/138/AM08
DATED 31.7.2007	RLA NO.03/94/40/1354/AM07
	ADV. LIC.NO. 0310427123 DT. 18.4.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product NIMESULIDE under para 4.7 of HBP.

The Committee considered this case as per agenda for ratification of Norms for the Export Product Nimesulide under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Sl.No.	Description of Export Product	Quantity
1.	Nimesulide	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Phenol	0.55kg/kg
2.	Potassium Hydroxide	0.400kg/kg
3.	Methane Sulphonide chloride	0.520kg/kg
4.	Pyridine	0.190kg/kg
5.	Methyline dichloride	2.29kg/kg
6.	Methyl Isobutyl Ketone	0.200kg/kg
7.	Methanol	0.500kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 395	M/S AARTI Industries LTD
M. No. 13/08	F.NO. 01/82/50/109/AM08
DATED 31.7.2007	RLA NO.03/94/40/1201/AM07
	ADV. LIC.NO. 0310426688 DT. 13.4.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product (S,S-2- AZABICYCLO (3.3.0) OCTANE -3- Carboxylic Acid Benzylester Hydrochloride) under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Sl.No.	Description of Export Product	Quantity
1.	(S,S-2- AZABICYCLO (3.3.0) OCTANE - 3- Carboxylic Acid Benzylester Hydrochloride)	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Acetic Acid	8.98kg/kg
2.	Acetone	2.35kg/kg
3.	Benzyl alcohol	7.02kg/kg
4.	Cyclopentanone	1.45kg/kg
5.	Di-iso propyl ether	2.375kg/kg
6.	Ethyl acetate	0.80kg/kg
7.	Iso Propyl Alcohol	0.70kg/kg
8.	L-Serine	1.50kg/kg
9.	Methanol	1.50kg/kg
10.	Methylene Dichloride	1.575kg/kg
11.	Palladium Catalyst 5% dry	0.050kg/kg
12.	Pyrollidine	1.31kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-396	M/S AARTI DRUGS LTD
M. No. 13/08	F.NO. 01/82/50/154/AM08
DATED 31.7.2007	RLA NO.03/94/40/1475/AM07
	ADV. LIC.NO. 0310427333 DT. 19.4.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-Fluro Benzyl Acrylate) under para 4.7 of HBP.

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Sl.No.	Description of Export Product	Quantity
1.	Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	2,4 Dichloro-5-fluoro acetophenone	0.765kg/kg
2.	Di-methyl carbonate	0.726kg/kg
3.	Sodium hydride	0.258kg/kg
4.	Toluene	1.10kg/kg
5.	Dimethyl formamide	0.396kg/kg
6.	Acetic Acid	0.264kg/kg
7.	Cyclopropylamine	0.180kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 397	M/S AARTI DRUGS LTD
M. No. 13/08	F.NO. 01/82/50/151/AM08

DATED	31.7.2007	RLA NO.03/94/40/1304/AM07																											
		ADV. LIC.NO. 0310427319 DT. 19.4.2007																											
The Committee considered this case as per agenda for ratification of Norms for the Export Product Celecoxib under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product: <table> <tr> <th>Sl.No.</th><th>Description of Export Product</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Celecoxib</td><td>1Kg.</td></tr> </table> Import items: <table> <tr> <th>Sl.No.</th><th>Description of import items</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Hydrazine Hydrate</td><td>0.50kg/kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.34kg/kg</td></tr> <tr> <td>3.</td><td>Tri Fluoro Acetic Acid</td><td>0.62kg/kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>1.32kg/kg</td></tr> <tr> <td>5.</td><td>Sodium Methoxide</td><td>0.320kg/kg</td></tr> <tr> <td>6.</td><td>IPA</td><td>0.500kg/kg</td></tr> </table> RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			Sl.No.	Description of Export Product	Quantity	1.	Celecoxib	1Kg.	Sl.No.	Description of import items	Quantity allowed	1.	Hydrazine Hydrate	0.50kg/kg	2.	Methanol	1.34kg/kg	3.	Tri Fluoro Acetic Acid	0.62kg/kg	4.	Toluene	1.32kg/kg	5.	Sodium Methoxide	0.320kg/kg	6.	IPA	0.500kg/kg
Sl.No.	Description of Export Product	Quantity																											
1.	Celecoxib	1Kg.																											
Sl.No.	Description of import items	Quantity allowed																											
1.	Hydrazine Hydrate	0.50kg/kg																											
2.	Methanol	1.34kg/kg																											
3.	Tri Fluoro Acetic Acid	0.62kg/kg																											
4.	Toluene	1.32kg/kg																											
5.	Sodium Methoxide	0.320kg/kg																											
6.	IPA	0.500kg/kg																											

CASE NO. A- 398	M/S AARTI DRUGS LTD
M. No. 13/08	F.NO. 01/82/50/405/AM08
DATED 31.7.2007	RLA NO.03/94/40/169/AM07
	ADV. LIC.NO. 0310430651 DT. 25.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product Celecoxib under para 4.7 of HBP. The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/178/2006-PI-III dated 20.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export product:	

Sl.No.	Description of Export Product	Quantity
1.	Celecoxib	1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Hydrazine Hydrate	0.50kg/kg
2.	Methanol	1.34kg/kg
3.	Tri Fluoro Acetic Acid	0.62kg/kg
4.	Toluene	1.32kg/kg
5.	Sodium Methoxide	0.320kg/kg
6.	IPA	0.500kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 399	M/S CADILA HEALTHCARE LTD
M. No. 13/08	F.NO. 01/82/162/1479/AM07
DATED 31.7.2007	RLA NO.08/24/40/355/AM07
	ADV. LIC.NO. 0810063596 DT. 9.3.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product ATORVASTAIN CONDENSATION PRODUCT PHARMA GRADE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for three weeks. Accordingly, it was decided to defer the case for three weeks.	

CASE NO. A- 400	M/S ARIANE ORGACHEM LTD
M. No. 13/08	F.NO. 01/82/50/336/AM08
DATED 31.7.2007	RLA NO.03/94/40/1422/AM07
	ADV. LIC.NO. 0310429564 DT. 16.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product FRUSEMIDE BP (FUROSEMIDE BP) under para 4.7 of HBP.	

The Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/181/2004-PI-III dated 31.07.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower.

Export Product:

Frusemide BP-----1Kg.

Import items:

1. Lasamide-----0.91kg/kg
2. Furfurylamine-----1.207kg/kg
3. Isopropyl Alcohol-----1.364kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A- 401	M/S ARVEE CHEM PHARMA LTD
M. No. 13/08	F.NO. 01/82/50/297/AM08
DATED 31.7.2007	RLA NO.07/24/40/84/AM07
	ADV. LIC.NO. 0710051589 DT. 10.05.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product –DIBENZOSUBERONE CHEMICAL PRODUCT under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for three weeks. Accordingly, it was decided to defer the case for three weeks.	

CASE NO. A- 402	M/S ALEMBIC LTD
M. No. 13/08	F.NO. 01/82/50/61/AM08
DATED 31.7.2007	RLA NO.34/24/40/39/AM08
	ADV. LIC.NO. 3410018874DT. 1.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product CLARITHROMYCIN USP under para 4.7 of HBP. The Committee decided to call for detailed specification of import item No.1 and export product from the firm. Accordingly, the case was deferred for six weeks.	

CASE NO. A- 403	M/S CIPLA LTD
M. No. 13/08	F.NO. 01/82/50/168/AM08
DATED 31.7.2007	RLA NO.03/94/40/17/AM07
	ADV. LIC.NO. 0310426065 DT. 10.04.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product TRIOMUNE 30" under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

CASE NO. A- 404	M/S CIPLA LTD
M. No. 13/08	F.NO. 01/82/50/863/AM07
DATED 31.7.2007	RLA NO.03/94/40/415/AM07
	ADV. LIC.NO. 0310390107 DT. 19.07.2006
The Committee considered this case as per agenda for ratification of Norms for the Export Product Equine Butazone Granules/Phenylbutazone Granules under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

CASE NO. A- 405	M/S GRACURE PHARMACEUTICAL LTD
M. No. 13/08	F.NO. 01/82/162/726/AM07
DATED 31.7.2007	RLA NO.05/24/40/112/AM07
	ADV. LIC.NO. 0510185320 DT. 22.06.2006
The Committee considered this case as per agenda for ratification of Norms for the Export Product FINPECIA 1 MG TABLETS under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for four weeks. Accordingly, it was decided to defer the case for four weeks.	

CASE NO. A- 406	M/S R.L.FINE CHEM
M. No. 13/08	F.NO. 01/82/50/681/AM08
DATED 31.7.2007	RLA NO.07/24/40/246/AM08
	ADV. LIC.NO. 0710052366 DT. 6.07.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product –CLOMIPRAMINE HCL under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 407	M/S WOCKHARDT LTD
M. No. 13/08	F.NO. 01/82/50/711/AM08
DATED 31.7.2007	RLA NO.03/95/40/336/AM08
	ADV. LIC.NO. 0310435809 DT. 11.07.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYBUTYNIN CHLORIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case was under examination in their Department and he sought deferment of the case for six weeks. Accordingly, it was decided to defer the case for six weeks.	

CASE NO. A- 408	M/S CIPLA LTD
M. No. 13/08	F.NO. 01/82/50/124/AM08
DATED 31.7.2007	RLA NO.03/94/40/263/AM08
	ADV. LIC.NO. 0310432617 DT. 14.06.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product BELCATE NASAL SPRAY /CIPLAMETAZON NASAL SPRAY under para 4.7 of HBP. In light of decision taken in case No.A-161 of 09/08 meeting held on 3.7.2007, the Committee decided to ratify the norms of the export product under para 4.7 as per details below or as applied for whichever is lower. Export Product:	

Beclate Aquanase Nasal Spray (50mcg/200 MD)

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	Beclomethasone Dipropionate	Net to Net
2.	Vials 10ml amber coloured glass (component)	Net to Net with accountability clause
3.	Pump Vol., 0.05ml 20mm crimp (component)	Net to Net with accountability clause
4.	Applicator Nasal Spray EGS (component)	Net to Net with accountability clause.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B- 180	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/82/50/1075/AM07
DATED 31.7.2007	RLA NO.03/95/40/975/AM07
	ADV. LIC.NO. 0310355539 DT. 16.11.2006
The Committee considered this case as per agenda for amend in the export product. The Committee decided to amend the export product to read as 'Cephalexin Monohydrate Pen G Route'. Other decision of NC Meeting No.1/08 dated 9.5.2007 will remain the same. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. B- 181	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/82/50/990/AM07
DATED 31.7.2007	RLA NO.03/95/40/412/AM07
	ADV. LIC.NO. 0310389660 DT. 17.07.2006
The Committee considered this case as per agenda for amend in the	

export product.

The Committee decided to amend the export product to read as 'Cephalexin Monohydrate Pen G Route'. Other decision of NC Meeting No.1/08 dated 9.5.2007 will remain the same.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-182	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/82/50/1425/AM07
DATED 31.7.2007	RLA NO.03/95/40/1115/AM07
	ADV. LIC.NO. 0310411374 DT. 8.12.2006
The Committee considered this case as per agenda for amend in the export product. The Committee decided to amend the export product to read as 'Cephalexin Monohydrate Pen G Route'. Other decision of NC Meeting No.1/08 dated 9.5.2007 will remain the same. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. B-183	M/S ZANDU CHEMICAL LTD.
M. No. 13/08	F.NO. 01/83/50/242/AM07
DATED 31.7.2007	RLA NO.03/95/40/127/AM07
	ADV. LIC.NO. 0310382709 DT. 1.06.2006
The Committee considered this case as per agenda for ratification of Norms for the Export Product under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the export product is not an item particularly for PI Division. The Committee, therefore, decided to transfer the case to DES-IV Section.	

CASE NO. B-184	M/S SMS PHARMACEUTICAL LTD
M. No. 13/08	F.NO. 01/83/162/426/AM07
DATED 31.7.2007	RLA NO.09/24/40/309/AM06
	ADV. LIC.NO. 0910024633 DT. 22.11.2005
The Committee considered this case as per agenda for ratification of Norms for the Export Product D-ERYTHROD-THREO) -2-DEOXY-2,2-DIFLUORO PENTA FURANOS-1ULOSE-3,5-DIBENZATE CAS#122111-01-7 under para 4.7 of HBP. The Committee noted that ad-hoc norms under para 4.7 of HBP were fixed as per the written comments of PI Division. The representative of PI Division present in the meeting informed the Committee that there is no scope for re-consideration of the case. The Committee, therefore, decided to maintain status quo.	

CASE NO. B-185	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/82/50/748/AM07
DATED 31.7.2007	RLA NO.03/95/40/541/AM07
	ADV. LIC.NO. 0310394740 DT. 17.8.2006
The Committee considered this case as per agenda for amend in the export product. The Committee decided to amend the export product to read as 'Cephalexin Monohydrate Pen G Route'. Other decision of NC Meeting No.1/08 dated 9.5.2007 will remain the same. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. B-186	M/S LUPIN LTD
M. No. 13/08	F.NO. 01/82/50/1224/AM07
DATED 31.7.2007	RLA NO.03/95/40/946/AM07
	ADV. LIC.NO. 0310406184 DT. 1.11.2006
The Committee considered this case as per agenda for amend in the export product.	

The Committee decided to amend the export product to read as '7ADCA. Other decision of NC Meeting No.1/08 dated 9.5.2007 will remain the same.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B- 187	M/S IND-SWIFT LABORATORIES LTD
M. No. 13/08	F.NO. 01/82/50/1388/AM07
DATED 31.7.2007	RLA NO.22/24/40/276/AM07
	ADV. LIC.NO. 2210006257 DT. 4.12.2006

The Committee considered this case as per agenda for corrections in the import and export items.

The Committee decided to allow following corrections after due verification.

1. Import item No.1 may be corrected to read as "**Methyl Isobutyryl Acetate**".
2. Import item No.3 may be corrected to read as "**3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide**".
3. Import item No.5 may be corrected to read as "**Sodium Meta Bisulphite**".

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-188	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/292/AM06
DATED 31.7.2007	RLA NO.02/24/40/50/AM06
	ADV. LIC.NO. 0210079150 DT. 14.06.2005

The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence.

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPHINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-189	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/505/AM06
DATED 31.7.2007	RLA NO.02/24/40/91/AM06
	ADV. LIC.NO. 0210080728 DT. 5.8.2005

The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence.

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPHINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-190	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/99/AM07
DATED 31.7.2007	RLA NO.02/24/40/23/AM07

The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence.

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-191	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/653/AM07
DATED 31.7.2007	RLA NO.02/24/40/202/AM07
	ADV. LIC.NO. 0210094669 DT. 21.10.2006

The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence.

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or

not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-192	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/639/AM07
DATED 31.7.2007	RLA NO.02/24/40/198/AM07
	ADV. LIC.NO. 0210094486 DT. 18.10.2006
The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence. The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP. It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.	

CASE NO. B-193	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/376/AM07
DATED 31.7.2007	RLA NO.02/24/40/106/AM07
	ADV. LIC.NO. 0210091567 DT. 19.7.2006
The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence. The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP.	

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-194	M/S ALKALOIDS CORPORATION
M. No. 13/08	F.NO. 01/87/50/1488/AM06
DATED 31.7.2007	RLA NO.02/24/40/284/AM06
	ADV. LIC.NO. 0210087260 DT. 17.3.2006

The Committee considered this case as per agenda for deletion of condition regarding 'NOC' to be obtained from CBN, Gwalior for import of Noscapine BP/Noscapine Hcl BP and Papverine Hcl BP under the Advance licence.

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOSCAPINE RESIN COMPLEX under para 4.7 of HBP.

It has come to the notice of the Committee that the office of the Chief Controller, Govt. Opium and Alkaloid Factories, Nehru Place, New Delhi has been issuing No Objection Certificates for import of Noscapine Resin Complex, while the Central Bureau of Narcotics, Gwalior has clarified that no 'NOC' is required for import of Noscapine. The Committee, therefore, decided to confirm from Joint Secretary (Narcotics) in Department of Revenue as to whether NOC is required or not. It was decided to defer all cases till clarification from JS(Narcotics) is received.

CASE NO. B-195	M/S ADANI PHARMACEUTICAL LTD
M. No. 13/08	F.NO. 01/87/50/951/AM07
DATED 31.7.2007	RLA NO.24/40/80/37/AM07
	ADV. LIC.NO. 2410018329 DT. 2.2.2007

The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.

CASE NO. B-196	M/S ARIANE ORGACHEM LTD
M. No. 13/08	F.NO. 01/87/50/448/AM07
DATED 31.7.2007	F.NO. 01/87/50/662/AM07
	F.NO. 01/87/50/873/AM07
	F.NO. 01/87/50/1025/AM05
	ADV. LIC.NO. 0310278686DT. 2.7.2004
	ADV. LIC.NO. 0310300140DT. 10.8.2006
	ADV. LIC.NO. 0310394009DT. 13.4.2005
	ADV. LIC.NO. 0310405378DT. 24.10.2006
	ADV. LIC.NO. 0310414730DT. 5.10.2007
The Committee considered this case as per agenda for ratification of Norms for the Export Product under para 4.7 of HBP.	
The Committee decided to defer the case for four weeks.	

CASE NO. B-197	M/S CENTAUR CHEMICALS LTD.
M. No. 13/08	F.NO. 01/82/50/875/AM06
DATED 31.7.2007	RLA NO.03/94/40/855/AM06
	ADV. LIC.NO. 0310354691 DT. 2.11.2005
The Committee considered this case as per agenda for modification of Norms for the Export Product under para 4.7 of HBP.	
The Committee decided to defer the case for four weeks.	

CASE NO. B-198	M/S WOCKHARDT LTD
M. No. 13/08	F.NO. 01/82/162/549/AM07
DATED 31.7.2007	
The Committee considered this case as per agenda for fixation of DEPB rate in respect of D-Oxyphene Base (Powder), Dextromethrophen Hydrobromide and Captopril USP (Powder).	

The Committee decided to call for the shipping bills and Bill of Entries for the last six months from the firm. The case was accordingly deferred for four weeks.